GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 21st May, 2025.

No.LJ(A).84/2021/286: In exercise of the powers conferred under Section 18 of Bharatiya Nagarik Suraksha Sanhita, 2023 read with the Bharatiya Nyaya Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Shri. Sandeep Jindal, Advocate, High Court of Meghalaya as Special Public Prosecutor for the following cases with immediate effect and until further orders: -

SI. No.	Case References
1,	CID PS Case No.01(01)2022 U/S 120b/420/468/471/477A/409 IPC R/W Section 13(1) (A) (B) P.C. Act
2.	CID PS Case No.2(11)2022 u/s 120B/409/420 IPC R/W Section 11/13(1)(a)/13(1)(b)/13(2) P.C. Act
3.	CID PS Case No.3(11)2022 U/S 120B/409/420 IPC R/W Section 11/13(1)(a)/13(2) P.C. Act
4.	CID PS Case No.4(11)2022 U/S 120B/409/420 IPC R/W Section 11/13(2)/13(1)(a) P.C. Act
5.	CB PS Case No.03(08)2022 U/S 420/468/471/409/120B/201/34 IPC R/W Section 11/13(1)(a)/13(1)(c) P.C. Act
6.	CB PS Case No.04(08)2022 U/S 120B/170/409/419/468/471 IPC R/W Section 13(2)/13(1)(a) P.C Act
7.	CID PS Case No.01(03)2023 U/S 120(B)/403/409/420 IPC R/W Section 11 of P.C. Act

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya, Law (A) Department Dated Shillong, the 21st May. 2025.

M.No.L.J(A).84/2021/286-A

Copy forwarded for information to: -

- 1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong 793001.
- 2. The Director General of Police, Meghalaya, Shillong.
- 3. Dy. Inspector General of Police (E/R)/(CID)/(A), Meghalaya, Shillong.
- 4. The Assistant Inspector General of Police (A), Meghalaya, Shillong.
- 5. All Deputy Commissioners.
- 6. The Joint Secretary, Home (Police) Department with reference to letter No.HPL.150/2024/186 dt.23-04-2025.
- 7. All District & Sessions Judge.
- 8. All Superintendents of Police.
- 9. The Accountant General (A&E), Meghalaya, Shillong 793001. The above Additional Public Prosecutor/ Additional Government Pleader shall be entitled to fees for appearances, etc., as laid down in O.M.No.LR(B)13/2002/Pt/147 dt.05-09-2013 (as amended).
- 10. Shri. Sandeep Jindal, Advocate, High Court of Meghalaya. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
- 11. The Secretary, High Court Bar Association, Shillong/ Shillong Bar Association, Shillong.
- 12. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
- 13. The Director of Information & Public Relations, Meghalaya, Shillong.
- 14. The Treasury Officer, Shillong.
- 15. Law (B) Department.
- 16. NIC, Shillong.
- 17. DEO, Law Department.
- 18. Guard file.

By Order, etc.,

Joint Secretary to the Govt. of Meghalaya, Law (A) Department